

FORM TM-28

THE TRADE MARKS ACT, 1999

Agent's Code No:

Proprietor's Code No:

Fee: See entries Nos. 32 and 33 of the First Schedule.

Application for registration of registered user.

Section 49 rule 80

(to be filed in triplicate accompanied by the agreement in writing between the registered proprietor and the proposed registered user or a duly authenticated copy thereof, the other documents mentioned in rule 80(1), an affidavit setting forth particulars and statements as required by rule 80(2) and by two copies of each of the aforesaid documents).

Application is hereby made by '.....who is (or are) the registered proprietor(s) of Trade Mark(s)2.....registered in class in respect of 3.....and by4..... that the said5may be registered as a registered user of the above mentioned registered trade mark(s) in respect of6subject to the following conditions and restrictions7:-

8(The proposed permitted use is to end on theday of20.....)

(The proposed permitted use is without limit of period).

All communications relating to this application may be sent to the following address in India:-

Dated thisday of20.....

9.....

10.....

NAME OF SIGNATORIES

NAME IN BLOCK LETTERS

To

The Registrar of Trade Marks

The Office of the Trade Marks Registry at 11.....

1. Insert full name, address and nationality of the registered proprietor

2. Additional numbers may be given in a signed schedule on the back of the Form

3. Here Insert the specification as in the register

4. Here insert the full name, description (calling or occupation, nationality and address of the principal place of business in India, if any, of the proposed registered user. If there is no place of business in India, state the address of the place of residence in India, if any. If there is not even a place of residence in India, state the address in the home country abroad and an address for service in India

5. Insert name of proposed registered user

6. Insert designation of goods or services (which must be comprised within the specification)

7. Write none if there are no conditions or restrictions

8. Strike out the words that are not applicable

9. Signature of registered proprietor or of his agent

10. Signature of proposed registered user or of his agent

11. State the name of the place of the appropriate office of the Trade Marks Registry

(See Rule 4).